

ITEM NO.801

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).14754-14755/2025

[Arising out of impugned final judgment and order dated 11-03-2025 in CRA No. 5346/2019 11-03-2025 in CRA No. 4982/2019 passed by the High Court of Judicature at Allahabad]

RADHEY SHYAM LAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 23-01-2026 These petitions were Mentioned today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Miss Akansha, AOR (Mentioned by)

For Respondent(s) : Mr. Garvesh Kabra, AOR

Mr. Divyesh Pratap Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed, let this matter not be deleted from
the notified date, i.e. 02.02.2026.

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR